

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6504
ANSWERED ON:16.05.2012
HOLDING SPORTS POSTS
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether many All India Services officers are holding various posts of sports bodies and other associations against their service conditions;
- (b) if so, the details thereof; and
- (c) the action the Government has taken or proposes to take in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a): The service conditions of AIS officers do not prohibit them from holding various posts of sports bodies and other associations. The sub rule 5 (i) of Rule 13 of the AIS (Conduct) Rules, 1968 provides that no member of the service shall, except with the previous sanction of the Central Government hold an elective office in any sports associations/federation/body, by whatever name known at State/National Level for a term of more than 4 years or for one term whichever is less: provided that this restriction will not apply to functionaries like the District Magistrate, Superintendent of Police etc. when they hold posts in ex-officio capacity at Divisional/District/Sub-division/Taluk Levels.

(b) & (c): All India Services officers are borne on the cadres of the respective State Governments. No information about their holding such posts is maintained centrally.